

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
v.		
M/s. Rathi Super Steels Ltd	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

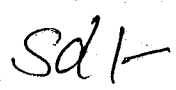
PRESENTS:

For the petitioner:	Mr. Arun Aggarwal, Adv.
For the Respondent(s):	Mr. Amit Dhall, Mr. A.T. Patra, Mr. Aditya Ghadge & Mr. Rajat Srivastava, Advs.

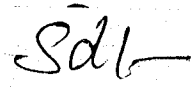
ORDER

Arguments heard. Order reserved.

Permission granted to file written submissions in three pages
within three days.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)